

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.20
C.A. Nos. 54, 55, 56 & 57/2022 in
C.P.No.53/BB/2021

IN THE MATTER OF:

Dr. Shobha Fakkirappa Sunagar ... Petitioner
Vs.
M/s. Balaji Neurocare Health Service Pvt. Ltd. & Anr. ... Respondents

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 18.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Gokul R.
For the Respondents : Shri Chandramouli Prabhakar

ORDER

C.A. Nos.54, 55, 56 & 57 of 2022:

1. Heard the Ld. Counsels for the Applicants and the Respondents.
2. In compliance to order dated 25.01.2024, Ld. Counsel for the Applicant has filed rejoinder vide Dy. Nos. 799, 800, 801 & 802 dated 06.02.2024. The same are taken on record.
3. List the **C.As** and **C.P** on **27.06.2024**. In the meanwhile, Interim Order granted on 30.03.2023 is extended till the next date of hearing.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)